

**NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH  
COURT – IV**

44. CP/137(MB)2021

CORAM:

SHRI PRABHAT KUMAR  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **17.05.2023**

Name of the Parties: Syed Naserali Rizvi  
VS  
M/s. A.O. Foods and Allied Products Pvt. Ltd.

SECTION 241(1)-244 OF THE COMPANIES ACT, 2013

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**ORDER**

**The Court is convened through Video Conference.**

1. Ms. Anushka Panchmatia, Ld. Counsel for the Petitioner present.  
None present on behalf of the Respondent.
2. Ld. Counsel for the Petitioner submits that she has filed short notes on the written arguments, however, the copy is to be e-filed. Ld. Counsel submits that the name of the petitioner is wrongly stated in the cause title which requires amendment. She is directed to carry out that rectification.
3. She further submits that arguing counsel is not present today and hence seeks time. Time granted.
4. List this matter on **30.06.2023**.

**Sd/-**  
**PRABHAT KUMAR**  
**Member (Technical)**  
/NP/

**Sd/-**  
**KISHORE VEMULAPALLI**  
**Member (Judicial)**